

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1777
TO BE ANSWERED ON JULY 27, 2016

STRENGTHENING OF ULBs

No. 1777

SHRI KESINENI NANI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:-

(a) the number of Urban Local Bodies (ULBs) existing in the country, State-wise and the number of them that has established e-governance systems; and

(b) the extent to which the objectives set under Jawaharlal Nehru National Urban Renewal Mission for strengthening urban local bodies have been met?

ANSWER

THE MINISTER OF STATE IN
THE MINISTRY OF URBAN DEVELOPMENT
(RAO INDERJIT SINGH)

(a): As per Census 2011, there are 4041 Urban Local Bodies (ULBs) in the country. State-wise list is at Annexure-1. 28 municipal corporations have established e-governance system with different sets of services.

(b): Strengthening of ULBs was a reform under Jawaharlal Nehru National Urban Renewal Mission (JnNURM). List of reforms under JnNURM is at Annexure-2. A summary of final achievement of various States & UTs is at Annexure-3. JnNURM has come to an end on 31.3.2014

**Annexure-1 as referred to in reply to part (a) of Lok Sabha Unstarred
Question No.1777 for 27.7.2016**

**State-wise list of Urban Local Bodies (ULBs)
(As per Census 2011)**

SI. No.	NAME OF STATES/UTs	ULBs
1	A& N Islands	1
2	Andhra Pradesh (pre-bifurcation)	125
3	Arunachal Pradesh	26
4	Assam	88
5	Bihar	139
6	Chandigarh	1
7	Chhattisgarh	168
8	Dadra & Nagar Haveli	1
9	Daman & Diu	2
10	Delhi	3
11	Goa	14
12	Gujarat	195
13	Haryana	80
14	Himachal Pradesh	56
15	Jammu & Kashmir	86
16	Jharkhand	40
17	Karnataka	220
18	Kerala	59
19	Lakshadweep	0
20	Madhya Pradesh	364
21	Maharashtra	256
22	Manipur	28
23	Meghalaya	10
24	Mizoram	23
25	Nagaland	19
26	Orissa	107
27	Pondicherry	6
28	Punjab	143
29	Rajasthan	185
30	Sikkim	8
31	Tamil Nadu	721
32	Tripura	16
33	Uttar Pradesh	648
34	Uttarkhand	74
35	West Bengal	129
	TOTAL	4041

Annexure-2 as referred to in reply to part (b) of Lok Sabha Unstarred Question No.1777 for 27.7.2016

List of reforms under JnNURM

ULB LEVEL REFORMS	
1	<u>E-Governance set up</u>
2	<u>Shift to Accrual based Double Entry Accounting</u>
3	<u>Property Tax (85% coverage & 90% collection efficiency)</u>
4	<u>User Charges (100% Cost Recovery of Water Supply & Solid Waste)</u>
5	<u>Internal Earmarking of Funds for Services to Urban Poor</u>
6	<u>Provision of Basic Services to Urban Poor</u>
STATE LEVEL REFORMS	
7	<u>74th CAA (Transfer 12 sch. Functions)</u>
	<u>74th CAA (Constitution of DPC)</u>
	<u>74th CAA (Constitution of MPC)</u>
8	<u>Transfer-City Planning Function</u>
	<u>Transfer-Water Supply & Sanitation</u>
9	<u>Reform in Rent Control</u>
10	<u>Stamp Duty Rationalization to 5%</u>
11	<u>Repeal of ULCRA</u>
12	<u>Enactment of Community Participation Law</u>
13	<u>Enactment of Public Disclosure Law</u>
OPTIONAL REFORMS	
14	<u>Introduction of Property Title Certification System in ULBs</u>
15	<u>Revision of Building Bye laws – Streamlining the Approval Process</u>
16	<u>Revision of Building Bye laws – To make rain water harvesting mandatory</u>
17	<u>Earmarking 25% developed land in all housing projects for EWS/LIG</u>
18	<u>Simplification of Legal and Procedural framework for conversion of agricultural land for non-agricultural purposes</u>
19	<u>Introduction of computerized process of Registration of land and Property</u>
20	<u>Byelaws on Reuse of Recycled Water</u>
21	<u>Administrative Reforms</u>
22	<u>Structural Reforms</u>
23	<u>Encouraging Public Private Participation</u>

Annexure-3 as referred to in reply to part (b) of Lok Sabha Unstarred Question No.1777 for 27.7.2016

**Summary of reform achievements under JnNURM by States / UTs
(as on January 2014)**

Reform achievement (As on 31 Jan, 2014)**

State Name	Fully completed reforms (Out of 23 Reforms)	Partially completed reforms (Out of 23 Reforms)	Reform score (Maximum score 230)	Reform achievement in percentage
Tamil Nadu	19	4	221.20	96.20
Karnataka	19	4	219.50	95.40
Andhra Pradesh*	15	8	214.50	93.30
Gujarat	10	13	211.50	92.00
Himachal Pradesh	19	4	211.00	91.70
Kerala	19	4	210.00	91.30
Maharashtra*	19	4	208.80	90.80
Chhattisgarh	16	7	206.30	89.70
Uttar Pradesh	15	8	204.10	88.70
Rajasthan	9	14	199.00	86.50
Delhi	15	8	202.00	86.30
Madhya Pradesh	14	9	197.80	86.00
Punjab	15	8	198.00	85.90
West Bengal	16	7	193.00	83.90
Jammu & Kashmir	16	7	188.00	81.70
Puducherry	14	9	187.00	81.30
Goa*	11	12	179.80	78.20
Orissa	12	11	176.60	76.80
Tripura	10	13	171.00	74.30
Uttarakhand	7	16	170.00	73.90
Assam	11	12	166.30	72.30
Mizoram	9	14	166.00	72.20
Bihar	9	14	164.90	71.70
Haryana	7	16	162.30	70.50
Chandigarh	10	13	161.00	70.00
Meghalaya	7	16	158.80	69.00
Jharkand	5	18	150.00	65.10
Arunachal Pradesh	6	17	116.00	50.40
Manipur	5	18	112.50	48.90
Sikkim	4	19	112.00	48.70
Nagaland	6	17	99.50	43.30

* Andhra Pradesh, Goa and Maharashtra status are yet to be confirmed by reform appraisal agency.

** Only for UIC Cities